

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.161/TT/2015

Date:18.11.2015

To

The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: -Determination transmission tariff for tariff block 2014-19, i.e., from COD (21.6.2014) to 31.3.2019, for (a) Kurnool- Raichur 2nd 765 kV S/C line (b) Extension of Kurnool 765/400 kV Sub-station and (c) Extension of Raichur 765/400 kV Sub-station under "Common System associated with ISGS projects in Krishnapatnam area of Andhra Pradesh in Southern Region.

Sir,

With reference to your petition mentioned above, I am directed to submit the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 23.11.2015:-

- i. The single line diagram indicating line length as per FR along with associated bays (Asset-I to be highlighted in the scheme).
- ii. The quarterly computation of actual IDC/ IEDC discharged up to COD on cash basis along with supporting calculations as per format prescribed in **Annexure-I**. Provide details of IDC, IEDC incurred along with amount of liquidated damages recovered, if any.
- iii. As per para 7.2 of the petition, the petitioner has claimed additional capitalisation under Regulation 14 of 2014 tariff regulations however, as per Form 7 the same has been claimed under Regulation 9 of the 2014 Tariff Regulations. The petitioner should clarify the same.
- iv. An additional capitalization of ₹136.85 lakh and ₹687.4 lakh has been proposed for 2014-15 and 2015-16 in Form-7, for balance/retention works which is within cut-off date. The reason submitted by the petitioner is mainly on account of Balance/Retention Payment. The petitioner should clarify that the amount of

₹136.85 lakh for 2014-15 and ₹687.4 lakh for 2015-16 is completely on account of balance and retention payments or also on account of some other works carried out. If yes, submit the details of such other works along with justification of claiming it as per relevant provisions of 2014 Tariff Regulations.

- v. Details of foreign loan which is required to be submitted as per Form 9B and Form 9D (Tariff Formats) of 2014 Tariff Regulations, has not been submitted and it is mentioned that the forms are not applicable hence not submitted. However, in the Form 6 (Tariff Formats) the petitioner has mentioned foreign loan of ₹3000.29 lakh. Hence, submit the required Forms as per 2014 Tariff Regulations.
- vi. Further, with regard to balance and retention payment claimed in 2014-15 and 2015-16, the petitioner should submit the following:
 - a. The details of the contract for which payment has been retained with reasons for withholding the payment.
 - b. Details of Retention Payment proposed to be made along with the name of Contractor under which the retention payment shall be made.
 - c. Whether all the balance/retention payments for assets under this petition have been made or some payments are still to be made? Furnish the statement of balance and retention payments yet to be made and not included to be paid in 2014-15 and 2015-16.
- vii. Provide the trial operation certificate issued by SRLDC as per Regulation 5 (2) of the 2014 Tariff Regulations;
- viii. An undertaking mentioning the actual equity infused for the total capital cost as on COD is not less than 30% of the total cost submitted in the petition.
- ix. The petitioner has submitted in the petition that the Deferred Tax liability before 1.4.2009 shall be recovered from beneficiaries or long term customers/DICs as and when the same gets materialized. As the assets were commissioned on 21.6.2014, the petitioner should clarify the rationale behind such liability arising in the present case.

Yours faithfully,

Sd/-
(V. Sreenivas)
Deputy Chief (Legal)

